

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 10210 of 2018-DB

[Arising out of Order-in-Original/Appeal No VAD-EXCUS-001-APP-390-395-2017-18 dated 05.09.2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I]

A K Nayak, DGM

.... Appellant

Block No. 429-432, ECP Channel Road Vill- Dudhwada,
Tal-Padra, VADODARA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara

.... Respondent

1st floor, Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

APPEARANCE :

Shri Sudhanshu Bissa, Advocate & Shri RR Dave, Consultant for the Appellants
Shri Anand Kumar & Shri AR Kanani, Superintendents (AR), for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 05.07.2024 & 02.09.2024

DATE OF DECISION: 13.09.2024

C.L. MAHAR :

Appeal disposed of. For order see order of date in Excise Appeal No. 10209 of 2018.

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

KL